

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 109

CP (IB) No. 234/Chd/Hry/2022

IN THE MATTER OF:-

Ginni Filaments Ltd.

...Petitioner

Versus

Orient Craft Ltd.

...Respondent

Under Section: 9, IBC 2016

Order delivered on 02.05.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. K. V. Singhal, Advocate

For the respondent : Mr. Raghav Kakkar, Advocate

ORDER

Short written submissions have not yet been filed by the Id. counsel for the respondent stating that the proposal of settlement has been given to the petitioner and this fact is admitted by Id. counsel for the petitioner. Therefore, on the request of Id. counsel for the petitioner, two weeks' time is given for final settlement, if any, failing which the arguments will be heard.

In the meantime, Id. counsel for the respondent is directed to file short written submissions if any, at least one week before the next date of hearing. No further opportunity will be given. Let the matter be listed on 03.07.2024.

Sd/-
**(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)**

Tanvi

Sd/-
**(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)**